

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-294 (PB)/2017

IN THE MATTER OF:

BMI Minerals Pvt. Ltd.

.... Applicant/Petitioner

Vs

Fenace Auto Limited

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/
Petitioner

: Shri Deepak Kumar Khaitan, Practising Co. Secy.
Shri Dhiraj Kumar Jha, Advocate

For the Respondent :

ORDER

Notice to show cause for 22nd September, 2017 to the respondent be issued as to why this petition under Section 9 of the IBC, 2016 be not admitted. Process dasti as well.

List the matter on 22nd September, 2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

29.08.2017
V. Sethi